

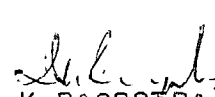
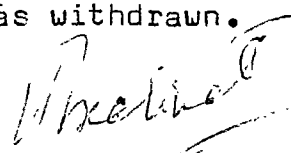
CCP 259/92 NEW DELHI in

shri Shankar Raju.

COUNSEL

VERSUS

COUNSEL

Date	Office Report	Orders
.1992.	sks	<p>Petitioner through counsel Shri Shanker Raju.</p> <p>Learned counsel for the petitioner submits that the judgment of the Tribunal has been complied with after filing of the C.C.P. and, therefore, he desires to withdraw the C.C.P. Hence, C.C.P. is dismissed as withdrawn.</p> <div style="display: flex; justify-content: space-around;"><div data-bbox="639 1305 914 1456"> (I.K. RASGOTRA) MEMBER (A)</div><div data-bbox="1127 1229 1477 1456"> (V.S. MALIMATH) CHAIRMAN</div></div>